BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS Room No. 419, 'A' Wing, Shastri Bhavan, New Delhi-110 001

Appeal No.23(32)2012-IC

Dated: 13.03.2012

IN THE MATTER OF:

Shri Reji Mathew, Puthussery House, Adimaly PO, Iddukki District Kerala-685561

Appellant

Versus

Central Public Information Officer, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhavan, New Delhi.

Respondent

DATE: THIRTEENTH MARCH TWO THOUSAND AND TWELVE

ORDER

13.03.2012

The appeal was taken up for hearing today.

- The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO, Ms. Asha Sota, US, Shri Jagdish Kumar, SO(IC) and Shri Dayasagar, UDC, Notary Cell were present.
- 3. The Appellant-Applicant filed an RTI application dated 15/10/2011 seeking information relating to Notary. Aggrieved by the information supplied by the Respondent-CPIO vide, letter his dated 11.11.2011, he preferred the present appeal dated 15/02/2012 received on 22/02/2012.
- 4. On perusal of records placed before me and the comments furnished by the Respondent-CAPIO, I am of the opinion that available information has already been supplied by Respondent-CPIO, vide, his letter dated 11.11.2011. There survives nothing in the appeal and the same deserves to be dismissed.
- 5. Appeal dismissed.
- 6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2^{nd} Appeal before the Hon'ble CIC, 2^{nd} Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

Truly (copy to:

Additional Secretary & Appellate Authority

1) > Shri Reji Mathew, Puthussery House, Adimaly PO, Iddukki Kerala-685561 (By Speed Post)